

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 996/TT/2025

Subject : Petition for the determination of the transmission tariff for the 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and equipment's at the Hassan sub-station under the "Augmentation of Transformation Capacity at the 400/220 kV Hassan Substation in Karnataka by 400/220 kV, 1x500 MVA ICT(3rd)" in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 14 Others.

Petition No. 999/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets (8 Nos.) under the "Upgradation of SCADA/ RTUs/ SAS in the Central Sector Stations and Strengthening of OPGW network" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 1001/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff Period for the transmission assets (2 Nos.) under the "Requirement of Additional FOTE for redundancy at AGC locations" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 1003/TT/2025

Subject : Petition for determination of the transmission tariff for the 400/220 kV, 1x500 MVA ICT 4th along with the associated bays at the Nalagarh Sub-station under the "Augmentation of Transformation Capacity at the 400/220 kV Nalagarh Sub Station by 400/220 kV, 1x500 MVA ICT (4th)" in the Northern Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL).
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 37/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission asset under “Deployment of FOTE (SDH Equipment) and Amplifier solutions at Alipurduar Sub-station end of OPGW based communication and Tele-protection for 400 kV lines from Punatsangchhu-II Hydroelectric Project (PHEP-II), Punatsangchhu-I Hydroelectric Project (PHEP-I) and Jigmeling of BHUTAN to Alipurduar, INDIA” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 39/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets (2 Nos.) under the “Eastern Region Expansion Scheme - XXXI (ERES-XXXI)” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL



Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period, and the Petitioner has filed the information called for.
3. After hearing, the Commission directed as under:
 - i) Issue Notice to the Respondent(s);
 - ii) The Respondent(s) to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.
 - iii) The Petitioner, as well as CTUIL, is directed to furnish the following information on an affidavit, within two (2) weeks.

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- a) A revised Form-5A specifying the details of the bidding process, as the Mode of Bidding, i.e., whether through International Competitive Bidding (ICB) and/or Domestic Competitive Bidding (DCB), has not been mentioned in Form-5A submitted by the Petitioner;
- b) Computation of Notional IDC in Excel format along with proper linkages;
- c) Form-9C for the 2024-29 tariff period, in Excel format, along with proper linkages.
- (d) CTUIL is directed to submit the following information within two weeks:
 - (i) The Petitioner has submitted that an extension of 3 months beyond the existing timeline of 18 months for the implementation of ICT augmentation work has been granted by the NCT in its 28th meeting held on 6.5.2025. Clarify whether the aforesaid decision is applicable to the OM dated 26.10.2023 issued by CTUIL for allocation of the instant transmission scheme to the Petitioner for implementation under the Regulated Tariff Mechanism.

Petition No. 999/TT/2025

- a) The Petitioner has claimed condonation of the time overrun ranging from 175 days to 458 days in respect of the instant transmission assets. However, the justification has been submitted only for a 90-day delay due to COVID-19. The Petitioner is to submit a detailed justification for the remaining period of delay, along with a copy of Form-12.



Petition No. 1001/TT/2025

- a) The details of all the projected/ deferred works to be capitalised after COD in respect of Asset-I & Asset-II, since the Petitioner has submitted the COD of Asset-I and Asset-II as 11.9.2024 and 8.5.2025 respectively and has claimed the entire capital cost as Additional Capital Expenditure (ACE) under projected/ unexecuted deferred works proposed to be capitalised after COD;
- b) Clarify as to how the execution of works required for the declaration of Commercial Operation of Asset-I and II has been completed, when the entire expenditure has been claimed as ACE under projected/ unexecuted deferred works to be capitalised after COD;
- c) Detailed justification for the commencement of work after a lapse of approximately 3 years from the date of award of work, since the Petitioner has submitted the date of award of work as 16.11.2021 in Form-5A in respect of Asset-I, whereas the date of start of work is 11.8.2024;
- d) Copy of the LOA awarded to the executing agency, along with details of the completion period stipulated therein, in respect of Asset-I and Asset-II;
- e) Details of Liquidated Damages, if imposed during the execution of the project;
- f) As the Petitioner has submitted that the FOTE for installation at Teesta-V has been retained as a spare unit under the instant project, as deliberated and approved in the 16th TeST meeting, clarify whether the expenditure pertaining to the said FOTE panel has been considered by the Petitioner in the capital cost of Asset-I and Asset-II, respectively. If so, submit the details of the same.

Petition No. 1003/TT/2025

- a) As per Form-5, the Petitioner has claimed an expenditure of ₹2465.44 lakh towards the main equipment (ICT) as ACE under projected/ unexecuted deferred works to be capitalised after COD. Clarify as to how the instant transmission scheme has been declared under COD, when the works relating to the ICT have been claimed as deferred/ projected to be executed after COD;
- b) Copy of the LOAs awarded to the executing agencies for supply and erection works, along with details of the completion period stipulated therein with respect to the instant transmission asset;
- c) Details of all the projected/ unexecuted deferred works proposed to be capitalised after COD with respect to the instant transmission asset;
- d) Details of Liquidated Damages, if imposed during the execution of the project;
- e) Revised Cost Estimate (RCE) for the instant transmission asset.



- CTUIL is directed to submit the following information on an affidavit within two weeks:
 - a) The Petitioner has submitted that an extension of 3 months beyond the existing timeline of 18 months for the implementation of ICT augmentation work has been granted by the NCT in its 28th meeting held on 6.5.2025. Clarify whether the aforesaid decision is applicable to the OM dated 8.6.2023 issued by CTUIL for allocation of the instant transmission scheme to the Petitioner for implementation under the Regulated Tariff Mechanism.

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- a) The Petitioner has accorded the IA on 17.4.2025 at an FR cost of ₹83.00 lakh, which is 27.69% higher than the estimated cost of ₹65.00 lakh approved by CTUIL vide OM dated 22.11.2024. Therefore, the Petitioner is to provide a detailed justification for the adoption of a higher estimated cost as compared to the estimated cost approved by CTUIL;
- b) As per Form-5, the Petitioner has claimed the entire expenditure of ₹81.58 lakh in respect of the instant transmission asset as ACE under projected/ unexecuted deferred works to be capitalised after COD. Clarify as to how the COD of the instant transmission asset has been declared when all the works relating thereto have been claimed as deferred/ projected to be executed after COD;
- c) Details of all the projected/ deferred works proposed to be capitalised after COD with respect to the instant transmission asset;
- d) Details of Liquidated Damages, if imposed during execution of the project;
- e) Form-12;
- f) Activity-wise justification for the time overrun, as per the format given below:

Asset									
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

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- a) As per Form-5, in respect of Asset-I, the Petitioner has claimed an expenditure of ₹1080.00 lakh, i.e., 96.33% of the total completion cost towards the main equipment (Reactor) as ACE under projected/ unexecuted deferred works to be capitalised after COD. Submit the details of all the projected/ unexecuted deferred works proposed to be capitalised after COD;



- b) Form-5 in respect of Asset-II;
- c) Form-12 in respect of Asset-I & Asset-II;
- d) Computation of Notional IDC for Asset-II in Excel format along with proper linkages;
- e) Activity-wise justification for the time overrun, as per the format given below:

Activity-wise details	Asset								
	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

4. The Petitions will be listed for hearing on **23.7.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

